

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25056/2026

[Arising out of impugned final judgment and order dated 01-07-2026 in LPA No. 315/2010 passed by the High Court of Delhi at New Delhi]

NATIONAL STOCK EXCHANGE OF INDIA LIMITED

Petitioner(s)

VERSUS

CENTRAL INFORMATION COMMISSION & ORS.

Respondent(s)

FOR ADMISSION

Date : 31-07-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Tushar Mehta, Solicitor General

Mr. Balbir Singh, Sr. Adv.

Mr. Abhijnan Jha, AOR

Mr. Raghav Seth, Adv.

Ms. Urvashi Misra, Adv.

Ms. Bhagya K Yadav, Adv.

Mr. Aditya Sikka, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

In the meantime, the effect and operation of the
order dated 7th June, 2007, passed by the Central
Information Commission, shall remain stayed.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
ASSISTANT REGISTRAR